

**NRC implementation in Assam**

1308. SHRI RONALD SAPA TLAU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the latest status of National Register of Citizens (NRC) implementation in Assam, the deadline for completing the task and any hurdle faced in completing the task on deadline;

(b) whether Government is seriously trying to implement the NRC schemes in all other States as promised and if so, the details thereof, if not, the reasons therefor; and

(c) whether Government is pondering to re-introduce the Citizenship Amendment Bill, 2016 in Parliament, if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) The National Register of Citizens (NRC) is being updated at present in the State of Assam as per the provisions of the Citizenship Act, 1955 and the provisions contained in the Schedule framed under Rule 4A (4) of Citizenship Rules, 2003. The complete draft National Register of Citizens (NRC) in Assam has been published on 30th July, 2018. The process of receipt of claims and objections on draft NRC starting from 25th September, 2018 ended on 31st December, 2018. The claims for about 36 lakh persons and objections against about 2 lakh persons have been received. Conduct of hearings for the verification of these claims and objections has started from 15th February, 2019. After the disposal of claims and objections, the final NRC is to be published by 31st July, 2019 as per direction of the Hon' ble Supreme Court order dated 24.01.2019 passed in WP(C) 274/2009.

(c) The Citizenship (Amendment) Bill, 2019 was taken into consideration and passed by Lok Sabha on 08.01.2019. It was pending for consideration and passing by the Rajya Sabha. Consequent to dissolution of 16th Lok Sabha, this Bill has lapsed.

**Abrogation of Article 35A**

†1309. SHRI AJAY PRATAP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is contemplating on abrogating Article 35A of the Constitution;

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†Original notice of the question was received in Hindi.